

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2085**

**TO BE ANSWERED ON THE 14<sup>TH</sup> MARCH, 2023/ PHALGUNA 23, 1944 (SAKA)**

**IPS ON DEPUTATION**

**2085. SHRI MANICKAM TAGORE B.:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is a fact that the Government has asked the States to nominate an adequate number of Indian Police Service (IPS) officers for central deputation and if so, the details thereof;**

**(b) whether it is also true that the Government has cautioned that the officers selected who fail to join within a month would be debarred from central deputation for five years and if so, the details thereof;**

**(c) whether it is also true that State Governments were either withdrawing the names of selected officers or not relieving them for taking up an assignment with the Central Government that resulted in considerable delay in the placement of the officers at the centre and adversely impacted the entire process of selection, deputation and cadre management and if so, the details thereof; and**

**(d) if so, the steps proposed to be taken other than the above?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a): As provided under Article 312 of the Constitution, the Indian Police Service (IPS) is an All India Service both for the Union and the States. A certain number of posts in different Police and other Organizations/Departments of the Central Government are filled up by IPS**

**officers allotted to various State cadres. Rule 6(1) of the IPS (Cadre) Rules, 1954 provides for deputation of IPS officers to the Central Government. Accordingly, Ministry of Home Affairs, being the Cadre Controlling Authority for IPS requests all State Govt./Cadres for Central Deputation every year as per their prescribed Central Deputation Reserve (CDR) quota.**

**(b): Central Deputation of IPS officers is governed under the IPS Tenure Policy and as per para 17 of the said Policy, an officer who is approved for appointment to a post under the Central Government will be debarred for a period of 5 years from Central deputation and foreign assignments/consultancies if he/she fails to take up his/her assignment.**

**(c): No Sir.**

**(d): Does not arise.**

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